

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-208
IB-818/ND/2020

IN THE MATTER OF:

Kkalpana Industries India Ltd
Vs.
Radiant Polymers Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 26.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Rohit Bohra, Advocate for Operational Creditor

For the Respondent

: Mr. Yogesh Jagia assisted with Ms. Alisha Chopra for Corporate Debtor

ORDER

Mr. Yogesh Jagia assisted with Ms. Alisha Chopra have appeared on behalf of Corporate Debtor and informed us that the joint application in terms of settlement has already been filed on 24.11.20 but the same is not on the record. He is directed to share the dairy number with the Court Officer and thereafter, the Court Officer is directed to place the said IA, if the same is defect free along with this main application on 10.12.2020.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)